

2

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

CAMP AT NAGPUR.

Original Application No.1173/92.

Shri S.B.Tapre.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:

Applicant by Shri G.G.Modak.
Respondents by Shri P.S.Lambat.

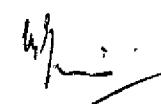
Oral Judgment:-

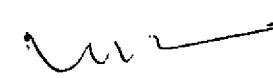
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 23.3.1993.

Heard Shri G.G.Modak for the applicant and
Shri P.S.Lambat for the respondents.

2. The main grievance of the applicant is that
he was not allowed to join at Narkhed as a Khalasi.
All that we need say is that the applicant should
join within a week from today and the respondents shall
allow him to do so. We make no other direction in this
case. Rule absolute in the above terms.

3. The application is disposed of accordingly.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.